

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (T) No. 1289 of 2021**

M/s Tata Steel Limited through its Chief Legal Counsel  
Indirect Taxation namely Vikash Mittal --- --- Petitioner  
Versus

1. The State of Jharkhand through the Secretary cum Commissioner, State Taxes Department
  2. Joint Commissioner of State Taxes (Administration), Jamshedpur Division, East Singhbhum
  3. Deputy Commissioner of State Taxes, Urban Circle, Jamshedpur, East Singhbhum
  4. State Tax Officer, Urban Circle, Jamshedpur, East Singhbhum
- --- Respondents

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**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Petitioner: Mr. Sumeet Gadodida, Advocate  
For the Respondents: Ms. Surabhi, A.C to A.A.G-II

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02 / 25.03.2021 Writ petition was preferred for the following relief (s).

- (i) For issuance of appropriate writ (s), order (s) and / or directions, including a Writ of Certiorari for quashing the impugned Assessment Order dated 01.12.2020 (Annexure-13) passed by Respondent No. 4 for the period pertaining to assessment year 2011-12, being wholly illegal;
  - (ii) For issuance of further appropriate writ (s), order (s) and / or directions, including a Writ of Prohibition prohibiting the Respondents from taking any action against the petitioner under any provisions of the Jharkhand Entry Tax on Consumption of Use of Goods Act, 2011 or pursuant to the impugned Assessment Order pertaining to period 2011-12 (Annexure-13);
2. Learned counsel for the petitioner Mr. Sumeet Gadodia submits, on instructions, that during pendency of this writ petition i.e. on 24.3.2021, Respondent No. 3 / 4 has passed review assessment order. Therefore, he seeks permission to withdraw the writ petition, however with a liberty to approach the Court if his grievances are not redressed.
3. Learned counsel for the Respondent does not object.
4. In view of the submission, instant writ petition is dismissed as withdrawn. It is open to the petitioner to raise his grievances, if fresh cause of action arises, before the appropriate forum / court, if permissible in law.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**